

[Shri Y. B. Chavan]

true—I do not yet confirm that it is true or not....

Shri Hem Barua: That is true.

Shri Y. B. Chavan: When I am making a statement on behalf of Government, I must be hundred per cent certain about it. I have equally seen the reports. If it is confirmed, that only means that they are also changing the tactics about the matter. Possibly their efforts must be to internationalise the issue as they tried in the cases of Nagas; and it also means that they are now finding themselves somewhat weak in their stand on the Mizo district as well.

Shri Swell (Autonomous Districts): The Home Minister has been pleased to refer to the regrouping of villages in the Mizo district. May I know from him if it is not a fact as a result of this measure, which has uprooted a large number of people from their hearths and homes and caused them immense human suffering, the rank and file of the Mizo people have become more embittered and that in the wake of this there has been more fighting and regrouping, arms from West Germany and Turkey have passed into the Mizo hills through Burma, and that the last agreement arrived at between the Government of India and Burma was a measure to neutralise the adverse effect to the country arising from the situation in the Mizo hills?

Shri Y. B. Chavan: The hon. Member starts imagining things. I do not think there are any arms coming through Burma. Burma has been very helpful in these matters, and our relations with Burma....

श्री हुकम चन्द कछवाय (उज्जैन) :
पिछली बार सदन में कुबूल किया है कि हथियार बर्मा से आये थे।

श्री यशवन्त राव चव्हाण : क्या कुबूल किया क्या कुबूल नहीं किया आप रिकार्ड देखिये।

But in this particular matter, Burma has been very helpful and nothing should be stated or even suggested that there is something coming through Burma in this matter.

About regrouping, the hon. Member Shri Swell has mentioned about certain discontent in that area. Well, there are feelings in the mind of some people because this was also a step which one has to take with careful consideration, and this is one of the strong steps that we had to take. There is certainly some suffering involved but in the process of resettlement we will see that these people do not suffer.

Mr. Speaker: Let us proceed to the next item.

12.29 hrs.

RE. POINT OF PRIVILEGE

श्री हुकम चन्द कछवाय (उज्जैन) :
अध्यक्ष महोदय मैं इस कार्यसूची के सम्बन्ध में कुछ कहना चाहता हूँ। यहाँ पर ऐसी परम्परा रही है....

Mr. Speaker: About what? He cannot raise any point which was not brought to my notice.

श्री हुकम चन्द कछवाय : कार्यसूची के बारे में कहना चाहता हूँ जो हमें मिली है। सदन की यह परम्परा रही है कि जब सप्ताह का अन्तिम दिन होता है उस दिन संसद् कार्य मंत्री अगले सप्ताह में जो कार्यक्रम आने वाला होता है उसका उल्लेख करते हैं परन्तु इस में इस का कहीं उल्लेख नहीं है कि वे कोई वक्तव्य इस सम्बन्ध में दे रहे हैं।

संसद्-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : वह परसों दे दिया गया है।

श्री० राम मनोहर लोहिया (कजीब):
अध्यक्ष महोदय मेरा भी बयान के खिलाफ
एक विशेषाधिकार का प्रश्न है। श्री बन्धु
से .

Mr. Speaker: How can you? You have not given any notice.

श्री० राम मनोहर लोहिया मैंने
बिना है। उन्होंने उस दिन मुझे झूठा बताया
वा पं० जवाहर लाल नेहरू . . .

Mr. Speaker: Will you kindly allow me to say something? You did write to me and I did not give my permission to raise it as a privilege motion here and there is no point in raising it again and speaking about it here. First, you can discuss it with me in the Chamber and convince me that there is a question of privilege, and I will certainly allow you to make it, or you will be convinced that it is not a question of privilege. But when a motion was not allowed or permitted by the Chair, if it is raised here, the purpose of disallowing it will be void.

श्री० राम मनोहर लोहिया . मैं व्यवस्था
उठाकर आप से कुछ भर्ज करना चाहता हूँ।
मेरी व्यवस्था यह है कि विशेषाधिकार का
प्रश्न उठाने वक्त तीन बातें होनी चाहियें
अर्थात् उस प्रस्ताव के तीन गुण हो। एक तो
यह कि जिसके खिलाफ विशेषाधिकार उठाया
गया, वह पूरा झूठ बोला हो, मिसाल के
तौर पर जैसे आप यहां बैठे हुए हैं और कोई
कह दे कि वह यहां नहीं बैठे हुए हैं—यह
झींझा झूठ हो गया—एक यह गुण होना
चाहिये, या इस के अलावा दूसरा गुण होना
चाहिये कि कोई मझी पूरी बात न कहे,
उस में से बोड़ी बात कहे और बोड़ी छिपा ले,
अब उस के छिपा लेने पर भी विशेषाधिकार
हो जाता करता है।

तीसरी बात यह है कि मंजी जी ने जो
कुछ कहा हो वह केवल सभती की बयान से
न कहा दिया हो, बल गये हों, वादवास्त

कराव हो या बिलकुल जानबूझ कर झूठ
बोले हों। यह तीन गुण होने चाहिए।
या तो वह सीधे झूठ बोले हो, या उन्होंने
कोई भीष छिपाई है और जो कुछ किमा हो
वह जानबूझ कर किया हो। मुझे आप से
निवेदन करना है कि श्री बन्धु इन तीनों
गुणों के अन्वय का जाते हैं और इसलिए
मुझे आप उन के बयान से खुद साबित करने
दीजिये कि किस तरीके से उन्होंने बातों को
छिपा करके, दबा करके या सीधे प्रत्यक्ष
बोल कर विशेषाधिकार के प्रश्न को उठा
दिया है क्योंकि यह मामला मामूली नहीं है।
आप ऐसा मत समझिये कि मुझे किसी
व्यक्ति से द्वेष है, मुझे व्यक्ति से कोई द्वेष
नहीं रहा चाहे वह कोई क्यों न हो। मुझे
अपने देश में इस वक्त एक बात दिखाई पड़ती
है कि सारे देश की राष्ट्र की साल भर की
आमदनी जो इस समय मेरे हिसाब से डेढ़ अरब
रुपया है सरकार के हिसाब से 1 अरब और
80 अरब रुपया है उस में से एक प्रतिशत
जनता यानी 50 लाख आदमी 75 अरब
रुपया हूअम कर जाया करते हैं। 75 अरब
रुपया और जब तक . (ब्यबधान)
देखिये जब यह झूठ इस तरह से बोलने
लगता है तब आप मुझे बोलते हैं तो यह वो
ठीक नहीं है। आप मेरी बात सुनिये क्योंकि
बन्धु साहब ने मेरे खिलाफ यह बात कही है
जैसे कि मैं कोई व्यक्तिगत सवाल उठाता हू
लेकिन मुझे व्यक्तिगत बात से कोई मतलब
नहीं। महात्मा गांधी के बाद से
(ब्यबधान)

एक माननीय सदस्य उन्होंने आपण
देना शुरू कर दिया है।

श्री जगु लियवे (मुगेर) जैसे तो
कहे नहीं हुए हैं। अध्यक्ष महोदय की
अनुमति से व्यवस्था के सवाल पर खड़े हैं।

Mr. Speaker: If something was not allowed by the Speaker and if you raise it here, what is the point of my

[Mr. Speaker]

looking into it in the chamber? You should attempt to convince me and if I am convinced that there is some point, I can get information from the Minister. Then, if I am convinced, I would allow you to raise it as a privilege issue here. If an issue is raised that something which was said was false, on what ground can I say whether it was false or true? I should get information on this issue—the statement made by the Home Minister. You have not given any material. If you say that it is a general question and facts were not placed before the House, on what basis can I allow the privilege motion? It is impossible I would request you to tell me the details which would convince me first, so that I can allow the privilege issue to be raised later on if I am convinced. As it stands, it cannot be raised in this fashion. You should permit me to go to the next item

श्री० राम मनोहर लोहिया ठीक है मैं आप का हुकम मानता हूँ केवल एक बात के बारे में मुझे कह लेने दिया जाय। चव्हाण साहब ने मुझे अपना नेता माना था। अब उनकी नजरों में मैं गिर गया हूँ ऐसा उन्होंने कहा था तो मुझे इस समय चव्हाण साहब के पास मैं तो कुछ कह लेने दिया जाय। उन्होंने कहा था

Mr. Speaker: Again you are going into the merits. You convince me first.

12.33 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1956—

(1) The Cotton Textiles (Control) Eighth Amendment Order, 1966, published in Notification No. S.O. 3986 in Gazette of India dated the 31st December, 1966. [Placed in Library, see No. LT-89/67].

(2) The Cotton Textiles (Control) Amendment Order, 1967, published in Notification No. S.O. 77 in Gazette of India dated the 4th January, 1967. [Placed in Library, see No. LT-90/67]

ANNUAL REPORT OF COCHIN REFINERIES AND GOVERNMENT REVIEW

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): On behalf of Shri Asoka Mehta, I beg to lay on the Table—

(1) A copy of the Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 19A of the Companies Act, 1956

(2) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-39/67].

EMERGENCY RISKS INSURANCE (FOURTH AMENDMENT) SCHEMES AND NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE AND SALT ACT AND INCOME-TAX ACT.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

(1) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme,